

**Shri Man Barua:** Since I come from an under-developed State, there is a tendency on the part of the Chair to neglect peoples coming from an under-developed state like Assam. That is my complaint.

**Mr. Deputy-Speaker:** A highly sophisticated person like you should not make such an observation, simply because you happen to come from a particular constituency. This is not being fair either to your constituency or to your State.

**Shri K. K. Nayanar (Palghat):** Sir, on a point of order. What have discussed this issue for the last 15 minutes. I raised this question three times but you did not allow me to ask a question. Now this discussion has been going on for 15 minutes. If only you had allowed one question each to some members, this would have been over in no time. The hon. Minister has submitted a report, which gives one version. We want to know the other version also. At the same time, we want to express our opinion about that report. Why could you not allow that? Already 20 minutes have been spent. It would have been over earlier if you had allowed questions.

**Mr. Deputy-Speaker:** There is no question of side here. The Minister has given an objective assessment of the situation.

**Shri K. K. Nayanar:** How can we rely on that?

**Shri S. Kandappan (Mettur):** How can you say that it is objective?

**Mr. Deputy-Speaker:** That is my view.

**श्री कृष्ण चन्म कक्षराव :** उपाध्यक्ष महोदय, माननीय रेलवे मंत्री ने जो बयान दिया है, उस से हमें बड़ी चिन्ता हो गई है, क्योंकि वहाँ सारी जनता पर बड़ा भार डाला हुआ है और किसी का जीवन सुरक्षित नहीं है।

**Mr. Deputy-Speaker:** That will be raised later on. Not on a point of order. You can mention it when I have permitted a discussion. Not now.

**श्री कृष्ण चन्म कक्षराव :** हम इस सम्बन्ध में मंत्री महोदय से और जानकारी लेना चाहते हैं। हम जानना चाहते हैं कि वहाँ पर जो ये सारी घटनाएँ हो रही हैं, क्या उनमें किसी बिदेकी सरकार का हाथ है, क्या उस में चीन का हाथ है, क्या ये सब घटनाएँ चीन के द्वारा कराई जा रही हैं।

**Mr. Deputy-Speaker:** There is no point of order. We will now take up the next item. **Shri P. C Sethi**

14.45 hrs

**CORRECTION OF ANSWER TO S.Q.  
 No. 541 RE. PRICE OF STEEL  
 AFTER DECONTROL**

The Minister of State in the Ministry of Steel, Mines and Metals (**Shri P. C. Sethi**): In my reply to Starred Question No. 541 given in Lok Sabha on 16th June, 1967 I have stated as follows:

(Price of standard categories in rupees per tonne as announced by Joint Plant Committee)

Item	Price before 1-5-67	Price after 1-5-67 †	Increase in price	Percentage of increase
	(L. o. r. rail head station)	(L. o. r. rail head station)		
<b>Wheel &amp; Tyre*</b>				
New Design	1286	1356	70	5
Old Design	1140	1373	233	20
<b>Axle*</b>				
New Design	1394	1464	70	5
Old Design	2109	2342	233	11

\*F. O. R. Works.

[Shri P. C. Sethi]

There was an error in the Joint Plant price announcement dated 1-5-67 which has since been corrected by them. The correct position is as under :—

Item	Price before 1-5-57	Price after 1-5-67	Increase in price	Percentage of increase
	(f. o. r. rail head station)	(f. o. r. rail head station)		
<i>Wheel &amp; Tyres*</i>				
New Design	1286	1356	70	5
Old Design	1140	1210	70	6
<i>Axles*</i>				
New Design	1394	1464	70	5
Old Design	1109	1179	70	6

\*F. O. R. Works.

Shri S. S. Kothari (Mandsaur): Mr. Deputy-Speaker, I have to say something on this.

Mr. Deputy-Speaker: He has corrected himself. You can raise it on some other occasion, not now.

14.46 hrs.

#### ELECTIONS TO COMMITTEES

##### (i) COFFEE BOARD

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (2)(b) of Section 4 of the

Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

##### (ii) RUBBER BOARD

Shri Shaif Qureshi: Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of